

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2832**  
TO BE ANSWERED ON 07.08.2023

**CAMPA Funds**

2832. SHRI N. REDDEPPA:  
SHRI KURUVA GORANTLA MADHAV:  
SHRI CHANDRA SEKHAR SAHU:  
SHRI RAHUL RAMESH SHEWALE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the various State Governments have prepared the Annual Plan of Operation (APO) involving different activities for the financial year 2023-24 under Compensatory Afforestation Fund Management and Planning Authority (CAMPA);
- (b) if so, the details of the proposals received by the Government for funds under CAMPA, State-wise;
- (c) the details of the funds provided by the Government for different activities under CAMPA, activity-wise and State-wise;
- (d) whether the Government has approved required funds to the States against their APO;
- (e) if so, the details thereof, State-wise, particularly for Maharashtra and Odisha, if not, the reasons therefor;
- (f) the time by which the remaining funds are likely to be provided to the States, particularly for Maharashtra and Odisha; and
- (g) whether it is a fact that no CAMPA funds were allocated to Andhra Pradesh in 2020-21, if so, the reasons therefor along with the details of the funds allocated in 2021-22 and 2022-23?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (f) Yes Sir, the State Compensatory Afforestation Fund Management and Planning Authorities (State CAMPA) prepare the Annual Plan of Operation (APO) involving different CAMPA activities and forward the same to the National CAMPA for approval as per the provisions under the Compensatory Afforestation Fund Act, 2016 and the Compensatory Afforestation Fund Rules, 2018.

The National Compensatory Afforestation Fund Management and Planning Authority (National CAMPA) approves the APOs of State CAMPA as per the provisions of the Compensatory Afforestation Fund Act, 2016 and the Compensatory Afforestation Fund Rules, 2018, whereas the concerned State Governments release CAMPA funds available with them for implementation of approved CAMPA activities of the APO. The APOs of State CAMPA of 2023-24 received from various States/UTs and approved by National CAMPA including Maharashtra and Odisha State CAMPA are enclosed at **Annexure-I**. The details of State-wise APO approved for various CAMPA activities under the components of mandatory

Compensatory Afforestation activities, Net Present Value and Interest accrued on State CAMPA fund are enclosed at **Annexure-II**.

(g) The National Authority has approved Andhra Pradesh CAMPA APO of 2020-21 for Rs. 330.82 crores. The National Authority transfers the share of State CAMPA funds to respective State/UT Government from time to time after reconciliation of compensatory levies received against various forest diversion proposals approved by the Central Government as per the provision of the Forest Conservation Act, 1980. Due to non-completion of reconciliation of compensatory levies with respective forest diversion proposals, no State CAMPA Fund was transferred to Andhra Pradesh in 2020-21. The details of the APO for the year 2021-22 and 2022-23 are given below:

Year	Approved amount of State APO of Andhra Pradesh CAMPA (Rs. in crore)
2021-22	325.00
2022-23	224.09

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**ANNEXURE-I**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 2832 DUE FOR REPLY ON 07.08.2023 ASKED BY SHRI N. REDDEPPA: SHRI KURUVA GORANTLA MADHAV: SHRI CHANDRA SEKHAR SAHU: SHRI RAHUL RAMESH SHEWALE: “CAMPA Funds”**

(Rs. in crore)

Sl. No.	States/UTs	Annual Plan of Operation (2023-24)
1.	Andaman and Nicobar	6.70
2.	Andhra Pradesh	227.82
3.	Arunachal Pradesh	*
4.	Assam	70.69
5.	Bihar	**
6.	Chandigarh	1.54
7.	Chhattisgarh	471.36
8.	Dadar Nagar Haveli	*
9.	Daman & Diu	*
10.	Delhi	**
11.	Goa	31.28
12.	Gujarat	250.20
13.	Haryana	**
14.	Himachal Pradesh	249.78
15.	Jammu Kashmir	272.65
16.	Jharkhand	***
17.	Karnataka	258.66
18.	Kerala	9.06
19.	Ladakh	20.16
20.	Madhya Pradesh	949.80
21.	Maharashtra	593.06
22.	Manipur	*
23.	Meghalaya	26.74
24.	Mizoram	14.17
25.	Nagaland	*
26.	Orissa	804.31
27.	Punjab	259.39
28.	Rajasthan	288.18
29.	Sikkim	47.22
30.	Tamil Nadu	**
31.	Telangana	**
32.	Tripura	74.59
33.	Uttar Pradesh	77.18
34.	Uttarakhand	293.24
35.	West Bengal	64.27
	<b>Total</b>	<b>5362.05</b>

**Note** The above amount is as per the approval given by National Authority till 31.07.2023.

\* APO not received.

\*\* APO received and under process for placing before the Executive Committee.

\*\*\* APO received, approval under process.

**ANNEXURE-II**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 2832 DUE FOR REPLY ON 07.08.2023 ASKED BY SHRI N. REDDEPPA: SHRI KURUVA GORANTLA MADHAV: SHRI CHANDRA SEKHAR SAHU: SHRI RAHUL RAMESH SHEWALE: “CAMPA Funds”**

Sl. No	State/UT	2023-24		
		CA	NPV	Interest
1	Andaman and Nicobar	3.91	2.66	0.13
2	Andhra Pradesh	95.27	127.84	4.71
3	Arunachal Pradesh	-	-	-
4	Assam	8.85	54.53	7.31
5	Bihar	-	-	-
6	Chandigarh	1.22	0.19	0.13
7	Chhattisgarh	85.59	376.91	8.86
8	Dadar Nagar Haveli	-	-	-
9	Daman & Diu	-	-	-
10	Delhi	-	-	-
11	Goa	13.26	14.58	3.44
12	Gujarat	99.47	150.37	0.25
13	Haryana	-	-	-
14	Himachal Pradesh	47.25	122.29	3.5
15	Jammu Kashmir	15.68	253.37	3.5
16	Jharkhand	-	-	-
17	Karnataka	22.36	235.26	1.04
18	Kerala	2.61	5.96	0.49
19	Ladakh	-	10.63	9.54
20	Madhya Pradesh	145.33	795.01	9.46
21	Maharashtra	71.71	511.21	10.14
22	Manipur	-	-	-
23	Meghalaya	7.74	18.73	0.27
24	Mizoram	0.61	12.81	0.75
25	Nagaland	-	-	-
26	Orissa	215.96	582.35	6.00
27	Punjab	60.41	183.94	12.75
28	Rajasthan	67.55	218.36	2.27
29	Sikkim	23.96	6.86	16.40
30	Tamil Nadu	-	-	-
31	Telangana	-	-	-
32	Tripura	18.51	48.28	7.80
33	Uttar Pradesh	58.82	22.9	72.27
34	Uttarakhand	93.68	179.15	20.41
35	West Bengal	5.67	56.095	2.5
	<b>Total</b>	<b>1165.42</b>	<b>3990.285</b>	<b>203.92</b>